

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO.2648
TO BE ANSWERED ON WEDNESDAY, THE 4th August, 2021
Family Courts**

+2648. Shri Ashok Kumar Rawat:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has started family courts in each district of every State; and
- (b) if so, the details thereof ?

**A N S W E R
MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJIJU)**

(a & b): The Family Courts Act, 1984 provides for establishment of Family Courts. These courts are set up by the State Governments in consultation with the concerned High Courts as per their need and resources. Family Courts have not been started in all districts of the country. Presently 751 Family Courts are functional in the country as per information made available by High Courts. The State/UT wise details is placed at **Annexure**.

**Annexure Referred in Reply to Lok Sabha Unstarred Question No.
2648 for 04/08/2021**

Status of Functional Family Courts (State/UT wise)

S.NO.	NAME OF THE STATE / UT	No. of Functional Family Courts (May-2021)
1	Andhra Pradesh*	16
2	Assam	7
3	Arunachal Pradesh	0
4	Mizoram	0
5	Nagaland*	2
6	Bihar	39
7	Chhattisgarh	26
8	Delhi	21
9	Goa	0
10	Maharashtra	40
11	Gujarat	34
12	Haryana	31
13	Punjab	32
14	Chandigarh	0
15	Himachal Pradesh	3
16	Jammu & Kashmir	0
17	Jharkhand	25
18	Karnataka	38
19	Kerala	28
20	Lakshadweep	0
21	Madhya Pradesh	47
22	Manipur	4
23	Meghalaya	0
24	Odisha	32
25	Rajasthan	47
26	Sikkim	6
27	Tamil Nadu	39
28	Puducherry	2
29	Tripura	7
30	Uttar Pradesh	189

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31	Uttarakhand	18
32	West Bengal	2
33	A&NIslands	NA
34	Telangana	16
35	Diu & Daman	0
36	Dadra & Nagar Haveli	0
37	Ladakh	NA
	Total	751

* Andhra Pradesh and Nagaland data available up to 30.09.2020

NA – Not Available